

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

(CAA)-313(PB)/2017

IN THE MATTER OF:

Telenor (India) Communication Pvt. Ltd.

.... Applicant/petitioner

&

Bharti Airtel Ltd.

.... Respondent

Order under Section 230-232 of the Companies Act

Order delivered on 30.01.2018

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR

Hon'ble President

**Shri R. VARADHARAJAN,
Hon'ble Member(Judicial)**

- For the Petitioner/Applicant : Mr. Arun Kathpalia, Sr. Adv.
Mr. Sanjiv Puri, Sr. Adv.
Mr. V.P. Singh, Mr. Bharat Apte,
Mr. Rushil Oberoi, Mr. Shantanu Tiwari,
Advocates
- For the RD(NR), Delhi : Mr. Manish Raj, Company Prosecutor
- For the OL, Delhi : Mr. Ajeyo Sharma for Mr. Amish Tandon,
Standing Counsel
- For the Income Tax Deptt. : Mr. Omkar Singh, Advocate for Ms. Lakshmi
Gurung, Standing Counsel
- For D.O.T., Govt. of India : Mr. Kamal Kant Jha, Senior Panel Counsel

ORDER

Part heard.

List the matter on 1st February, 2018.

Sd/-

**(M.M.KUMAR)
PRESIDENT**

Sd/-

**(R. VARADHARAJAN)
MEMBER(JUDICIAL)**